

**Request from Kerala for Reduction in Price of Fertiliser and Pesticides**

90. SHRI VAYALAR RAVI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government of Kerala has requested the Central Government to reduce the issue price of fertilisers and pesticides so as to bring down the cost of agricultural production; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) The Government of Kerala requested the Ministry of Agriculture and Irrigation to reduce the price of NPK (13-13-20), the stocks of which were held by the Kerala Cooperative Marketing Federation. No other request from the State Government for reduction in the prices of fertilizers and pesticides appear to have been received.

(b) The Fertiliser Corporation of India were requested to take over the stocks of NPK (13-13-20) from the Kerala Cooperative Marketing Federation and they have since started lifting.

The Government of India have, however, recently reduced the price of urea by Rs. 100/- per tonne with effect from 12-10-1977.

**Restriction on State Governments for establishing new university**

91. SHRI VAYALAR RAVI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have put any restrictions on the State Governments regarding the establishment of new universities; and

(b) if so, the details thereof; and the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The Government have not placed any restrictions on the State Governments regarding establishment of new universities. However, under Section 12A of the UGC Act, no university set up after 17th June, 1972, is given assistance by the Central Government or the Commission, unless the latter has declared such a university fit to receive Central assistance, in accordance with the University Grants Commission (Fitness of Certain Universities for Grant) Rules, 1974.

The University Grants Commission formulated some guidelines for establishment of new universities which were communicated to the State Governments in January 1974. According to these guidelines, among other things, before any State Government formulates a proposal for the establishment of a new university there should be a survey of the existing facilities for higher education in the State and its projected needs. The Commission should also be associated with the survey prior to the formulation of the proposal for establishment of a new university.

**Seminar on educational technology by N.C.E.R.T.**

92. SHRI PARMANAND GOVINDJIWALA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a Seminar on educational technology was organised in Mysore in June, 1976 by N.C.E.R.T.; and

(b) if so, what are the recommendations of the Seminar and the expenses incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION,

**SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI):** (a) A seminar on Educational Technology was organised in Mysore on June 14 to 16, 1976 by the Centre for Educational Technology (N.C.E.R.T.).

(b) The Seminar made no specific recommendations as its purpose was to clarify basic concepts and issues in the field of educational technology which is comparatively a new discipline and to work out tasks in the field.

Based on the deliberations in the Seminar, the Centre for Educational Technology (N.C.E.R.T.) prepared two papers—one only the concept of Educational Technology and the other on tasks in the field of Educational Technology.

The total expenditure on the Seminar was Rs. 14,864.96.

**Officers allotted type IV quarters during the 1st week of October, 1975**

93. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the officers who had been allotted type IV quarters during the first week of October 1975;

(b) the dates on which these officers took possession of these quarters; and

(c) the names of the Officers who did not take possession of the Quarters allotted to them within the prescribed period and the action taken against them?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR**

**BAKHT):** (a) Shri R. K. Maheshwari

Shri A. K. Roy

Shri D. K. Trehan

Shri V. N. Jha

Shri R. K. Kalsi

Shri M. S. Rawat

Shri Hans Raj Singh

Shri M. Chakravorty

Shri H. C. Verma

Shri V. K. Mishra

Shri P. Singha

Shri Rajeshwar Pershad

Shri S. K. Sen

Shri P. R. Nambisan

Shri M. R. Narayan

Shri S. P. Goel

Shri B. R. Bahel

Shri V. P. Vohra

Shri Jagat Parkash Gupta

Shri M. K. Appya

Shri Kodali Anjaali

Shri C. I. Subrahmanian

Shri K. Govindan

Shri M. R. Chidambaram

Shri K. Sudhakran

Shri B. N. Tandon

Shri A. C. Dass

Shri S. N. Sharma

Shri S. Kumar

Shri D. K. Sehgal

Shri Sadhu Ram

Shri Y. P. Sood

Shri K. S. Admaya

Shri S. N. Puri

Shri D. R. Handa

Shri N. D. Kharbanda

(b) and (c). All the officers, who had accepted the allotments, took possession of the quarters within the prescribed time limit, except Shri R. K. Maheshwari [Sl. No. 1 in (a)]. This officer took possession of the